

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 202/MP/2021
along with I.A. No. 26/2022**

- Subject : Petition for execution/implementation of the order dated 3.6.2019 passed under Section 79 of the Electricity Act, 2003 by this Commission in Petition No. 156/MP/2018; and initiation of proceedings under Section 142 of the Electricity Act, 2003 against Uttar Pradesh Power Corporation Limited and Uttar Pradesh Discoms in relation thereto.
- Date of Hearing : **19.1.2023**
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : MB Power (Madhya Pradesh) Limited (MBPMPL)
- Respondents : Uttar Pradesh Power Corporation Limited (UPPCL) and 5 Ors.
- Parties Present : Shri Amit Kapur, Advocate, MBPMPL
Shri Akshat Jain, Advocate, MBPMPL
Shri Avdesh Mandloi, Advocate, MBPMPL
Shri Sitiesh Mukherjee, Advocate, UPPCL
Shri Abhishek Kumar, Advocate, UPPCL
Shri Karan Arora, Advocate, UPPCL
Shri Nived Veerapaneni, Advocate, UPPCL
Shri Ravi Kishore, Advocate, PTC
Shri Keshav Singh, Advocate, PTC
Shri Deepak Raizada, UPPCL
Shri Dhruv Tripathi, PTC

Record of Proceedings

Case was called out for virtual hearing.

2. During the course of hearing, learned counsels for the Petitioner and Respondents made detailed oral submissions in the matter and reiterated the submissions made in the pleadings.

3. Based on the request, parties are permitted to file their written submissions within three weeks with copy to the other side.



4. Subject to the above, the Commission reserved order in the matter.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**